COURT NO.4

SECTION II-A

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION...... Diary No(s).13409/2024

(Arising out of impugned final judgment and order dated 02-02-2024 in D No.37642/2023 passed by the Supreme Court Of India)

SHAILESH KUMAR

Petitioner(s)

Respondent(s)

VERSUS

STATE OF BIHAR & ORS.

(IA No. 87231/2024 - CONDONATION OF DELAY IN FILING, IA No.73398/2024 - RESTORATION)

Date : 30-08-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

1. Delay in filing the miscellaneous application is condoned.

2. Miscellaneous Application is allowed. The Special Leave Petition (Crl.) Diary No.37642/2023 is restored to its original number and file.

3. Delay in filing the special leave petition is condoned.

4. We have heard petitioner-in-person at a considerable length and perused the record.

5. The petitioner has informed this Court that now he is law graduate. He candidly acknowledges that earlier he had 42 mobile numbers and about 15 bank accounts. That being so, it would be expedient and in the interest of justice that the petitioner

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appears before the Trial Court and extends full cooperation in the pending proceedings.

6. The special leave petition is, accordingly, disposed of.

7. All pending applications, if any, also stand disposed of.

(ARJUN BISHT) ASTT. REGISTRAR-cum-PS (SUDHIR KUMAR SHARMA) COURT MASTER (NSH)